

procurement and marketing of Minor Forest Produce from their States designated by the respective State Governments.

Utilization of funds under the tribal sub-plan

748. SHRI AAYANUR MANJUNATHA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of the amount allocated and utilized under tribal sub-plan for the welfare of Scheduled Tribes in the country during each of the last three years and the current year, State/UT-wise including Karnataka;

(b) whether directions have been issued to the State Governments for proper utilization of funds under the tribal sub-plan;

(c) if so, the details thereof;

(d) whether Government has received complaints regarding the implementation of tribal sub-plan;

(e) if so, the details thereof along with the action taken thereon; and

(f) the State-wise performance of such development works carried out under tribal sub-plan?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) As per information received from Planning Commission, a statement showing State-wise allocation of Tribal, Sub-Plan (TSP) funds for the last three years and the current year is given in the Statement. Details of funds utilized by the States under TSP are not maintained by this Ministry.

(b) to (e) The Planning Commission has issued guidelines for formulation, implementation and monitoring of Scheduled Caste Sub Plan for Scheduled Castes and Tribal Sub-Plan (TSP) for Scheduled Tribes to all State Governments and UT Administrations in 2005, for optimal utilization of funds *inter alia* for anti-poverty projects in the country. The basic objectives of the Guideline is to channelize the flow of outlays and benefits from the general sectors in the Plan of States and Central Ministries/Departments for the development of Scheduled Castes and Scheduled Tribes at least in proportion to their population, both in physical and financial terms. As per the guidelines drawn by the Planning Commission, it is the

responsibility of the State Governments to constitute District/Block level Monitoring Committees and to monitor the implementation of various schemes under TSP. Under the present arrangement, State Governments are to ensure adherence to the guidelines issued by the Planning Commission, look into the complaints regarding implementation and take necessary action.

(f) This Ministry does not maintain data about performance of development works carried out under Tribal Sub-Plan by different States.

Statement

*TSP allocation during 2009-10 to 2012-13**

(Rs. in crores)

| Sl. No. | State/UT | Allocation 2009-10 | Allocation 2010-11 | Allocation 2011-12 | Allocation 2012-13 |
|---------|-------------------|-----------------------|-----------------------|-----------------------|-----------------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1 | Andhra Pradesh | 2370.86 | 2529.20 | 2973.13 | 3591.39 |
| 2 | Assam | 49.85 | 53.53 | 77.46 | NF |
| 3 | Bihar | 163.38 | 222.49 | 300.21 | 393.86 |
| 4 | Chhattisgarh | 3663.10 | 4207.14 | 5561.44 | 7356.00 |
| 5 | Goa | 136.99 | 153.10 | 235.91 | 566.42 |
| 6 | Gujarat | 3616.02 | 4146.45 | 5103.03 | 6682.41 |
| 7 | Himachal Pradesh | 243.00 | 270.00 | 297.00 | 333.00 |
| 8 | Jammu and Kashmir | 559.97 | 673.75 | 743.45 | 1254.77 |
| 9 | Jharkhand | 4160.46 | 4657.72 | 6027.37 | NF |
| 10 | Karnataka | 1947.00 | 1517.94 | 1866.95 | 2075.00 |
| 11 | Kerala | 180.86 | 200.50 | 284.19 | NF |
| 12 | Madhya Pradesh | 3740.26 | 4244.10 | 4964.90 | 6178.91 |
| 13 | Maharashtra | 2053.25 | 3147.89 | 3693.50 | NF |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-------|-----------------|----------|----------|----------|----------|
| 14 | Manipur | 741.14 | 1017.50 | 1071.85 | 1358.53 |
| 15 | Orissa | 2171.48 | 2463.08 | 3603.43 | 4316.40 |
| 16 | Rajasthan | 2115.35 | 2857.41 | 3568.18 | 4321.19 |
| 17 | Sikkim | 58.39 | 92.74 | 40.90 | NR |
| 18 | Tamil Nadu | 175.04 | 208.88 | 253.92 | 353.93 |
| 19 | Tripura | 575.91 | 630.27 | 607.47 | NR |
| 20 | Uttar Pradesh | 28.45 | 31.00 | 31.85 | NF |
| 21 | Uttarakhand | 194.85 | 204.00 | 234.00 | 246.00 |
| 22 | West Bengal | 963.55 | 1127.28 | 1470.29 | 1657.52 |
| 23 | A and N Islands | 68.95 | 80.73 | 173.92 | NF |
| 24 | Daman and Diu | 13.66 | 14.99 | 28.79 | 50.29 |
| TOTAL | | 29991.77 | 34751.69 | 43213.14 | 40735.62 |

Source: Planning Commission.

NR: Not Reported.

NF: Not Finalised.

Funds for the welfare, education and healthcare for tribals

749. SHRIMATI NAZNIN FARUQUE: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of funds allocated to the States in the country for the welfare education and healthcare of the tribals during the last five years, State-wise, especially for Assam;

(b) whether the funds allocated to the States have been fully utilized; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) to (c) The details of funds allocated/released to